12.57 hrs.

PAPERS LAID ON THE TABLE

NAVAL AND AIROBAFT PRIZE RULES, 1972 AND NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (2ND AMENDMENT REGU-LATIONS, 1972)

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH): On behalf of Shri Jagjivan Ram I beg to lay on the Table—

- A copy of the Naval and Aircraft Prize Rules, 1972 (Hindi and English versions) published in Notification No. S. R. O. 2 (E) in Gazette of India dated the 12th January, 1972, under sub-section (3) of section 17 of the Naval and Aircraft Prize Act, 1971. [*Placed in Library. See* No. L. T. - 1743/72]
- (2) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. S. R. O. 98 in Gazette of India dated the 1st April, 1972, under section 185 of the Navy Act, 1957. [*Placed in Library. See* No. L. T.— 1744/72]
- COMPTROLLEE AND AUDITOR GENERAL REFORT ON UNION GOVERNMENT (CIVIL REVENUE RECIEPTS, NATIONALISED BANKS, MANAGE-MENT AND MISCELLENEOUS PROVISIONS) (AMENDMENT) SCHEME, AND NOTIFICA-TIONS UNDER CUSTOMS ACT AND CENTRAL EXCISE RULES.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table---

 A copy of the Report of the Comptroller and Auditor General of India on Union Government (Civii) Revenue Receipts for the year 1970-71, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-1745/72]

- (2) A copy of the Nationalised Banks (Management and Miscellaneous provisions) (Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S. O, 192 (E) in Gazette of India dated the 15th March, 1972, under subsection (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library See No. LT-1746/72]
 - (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :
 - (i) G. S. R. 217 (E) published in Gazette of India dated the 30th March, 1972 together with an explanatory memorandum.
 - (ii) G. S. R. 218 (E) published in Gazette of India dated the 30th March, 1972 together with an explanator y memorandum. [*Placed in Library. See* No. LT-1747/72]
 - (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :--
 - (i) G. S. R. 234 (E) published in Gazette of India dated the 1st April, 1972, together with an explanatory memorandum.
 - (ii) G. S. R. 382 published in Gazette of India dated the 25th March, 1972 together with an explanatory memorandum. [Placed in Library. See. No. L. T. -1748/72.]

ANNUAL REPORT 1970-71 OF PBAGA TOOLS LTD, SECUNDEBABAD

SHRI KEDAR NATH SINGH : Sir, on behalf of Shri Vidya Shukla. I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1970-71 along with the Auduted Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See* No. LT-1749/72]

REVIEWS AND ANNUAL REPORT 1970-71 OF FEBTILISER CORPORATION OF INDIA LTD., NEW DELHI AND INDIAN OIL CORPORATION LTD., BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHE-MICALS (SHRI DALBIR SINGH) : I beg to lay on the Table—

- A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) (a) Review (Hindi and English versions) by the Government on the working of the Fertilizer Corporation of India Limited. New Delhi, for the year 1970-71,

(b) Annual Report (Hindi and English versions) of the Fertilizer Corporation of India limited, New Delhi, for the year 1970.71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See* No. L. T.- 1750/72.]

(ii) (a) Review (Hindi and English versions) by the Government on the working of the Indian Oil Corporation Limited. Bombay, for the year 1970-71.

> (b) Annual Report of the Indian oil Corporation Limited, Bombay for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report mentioned at (ii) (b) above. [*Placed in Library. See* No. L. T. 1751/72.]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabba, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th April, 1972, agreed without any amendment to the Marine Products Export Development Authority Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 29th March, 1972."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Architects Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 10th April, 1972,"

ARCHITECTS BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Architects Bill, 1972, as passed by Rajya Sabha.

ASSENT TO BILLS

SECRETARY: Sir, I also lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 7th April, 1972:

 The Administrators-General (Amendment) Bill, 1972.